



Michael Jordan headlines inaugural class for Chicago Bulls Ring of Honour

Chicago: Michael Jordan, Scottie Pippen and Dennis Rodman are the headliners for the inaugural class for the Chicago Bulls' Ring of Honour. The Bulls unveiled their plans for the Ring of Honor on

Tuesday. The first class includes 13 men and the 1995-96 team, which went 72-10 and won the NBA title. The franchise plans to honor the group with a couple of events in January.

SPORTS CAFE

Ultimate Kho Kho announces Season 2

New Delhi: Hosts and defending champions Odisha Juggernauts will take on Rajasthan Warriors in the lung opener of the Ultimate Kho Kho Season 2 which will kick off at the Jawaharlal Nehru Indoor Stadium in Cuttack, Odisha, from December 24, 2023. Meanwhile, runners-up in the inaugural season, Telugu Yoddhas aim to go one step further as they face Mumbai Khiladis in their Season 2 opener in the second match of the day. Both teams will clash twice during the 30-match league stage, scheduled to be played between December 24 and January 9.

FIFA announces goalkeeper finalists

Geneva: The International Federation of Football Association (FIFA) announced the finalists of the Best Women's Goalkeeper and Best Men's Goalkeeper awards. The Best of FIFA Football Awards in 2023 will be held on January 15, 2024 in London. Mackenzie Arnold of Australia, Catalina Coll of Spain and Mary Earps of England are the finalists for the Best FIFA Women's Goalkeeper award, while Yassine Bounou of Morocco, Thibaut Courtois of Belgium and Ederson of Brazil are the finalists of the men's awards. FIFA will announce more finalists for The Best FIFA Football Awards 2023 soon. These announcements will include the finalists for The Best FIFA Women's Coach, The Best FIFA Men's Coach, The Best FIFA Women's Player, The Best FIFA Men's Player, and the FIFA Puskas Award.

MCFC coach happy over the outcome

Margao: After Mumbai City FC's goalless draw against FC Goa in the Indian Super League (ISL) at Pandit Jawaharlal Nehru Stadium in Margao on Tuesday, the Islanders' head coach Petr Kratky said that he was happy with just one point in the game. Speaking at the post-match presentation, Kratky accepted that they wanted to win against FC Goa but they are still happy with just one game. He added that they need to improve in a few areas and apart from that he was happy with the game since they managed to keep a clean sheet. "Obviously, we want to win, but considering how the game looked, I'm very happy with the point. But again, I want to win. So, I was a little bit disappointed. But considering how the game went, we need to improve in some areas to score more goals. But overall, I'm happy (that) in (my) first game, we didn't concede a goal and kept a clean sheet. I'm very pleased," Kratky said as quoted by ISL's official website.

CEO Golf Cup from Dec 22

Pune: The CEO Clubs India is set to redefine networking dynamics for entrepreneurs in Pune with its first-ever annual golf event, 'CEO Golf Cup' scheduled for December 22 at Oxford Golf Resort. Sponsored by Table Space, Mercedes, the event is poised to host over 100 avid golfers hailing from diverse industries including manufacturing, civil, media, and more.

Lema takes charge of Mexico's Pumas

Mexico City: Gustavo Lema has been named manager of Pumas UNAM for the 2024 Liga MX season, the Mexico City club said. The 55-year-old Argentine replaces Antonio Mohamed, who tendered his resignation after Sunday's defeat to Tigres UANL in the semifinals of the Liga MX Apertura tournament. "I am very appreciative and committed to this," Lema told reporters. "I'm grateful for the generosity of Antonio because he was the one who pushed me to get to where I am today and to challenge myself."

Barbosa to prove doubters wrong

Rio De Janeiro: Striker Gabriel Barbosa has revealed he is unhappy at Flamengo after losing his regular starting berth with the Rio de Janeiro club. The 27-year-old has been relegated to bit-part roles since former Brazil manager Tite replaced Jorge Sampaoli in the Flamengo dugout in October.

RUSHIKESH BAMNE / MUMBAI

The left-arm spin duo of Arnav Lad (4/64) and Advait Dhore (4/45) orchestrated a mesmerising performance on the concluding day of the Harris Shield Cricket Tournament (Under 16) Final.

Their magical spell propelled Swami Vivekanand International School (SVIS) from Borivali to secure the title once again, triumphing over General Education Academy from Chembur by a commanding 76 runs in the final showdown at the iconic Brabourne Stadium, CCI, Mumbai.

It was in the year 2007 under Skipper Siddesh Lad, the school had won the title, and it is back in their school showcase after 16 years.

This victory marks SVIS's consecutive success, as last year, SVIS from Kandivali clinched the prestigious tournament. Earlier this year, SVIS from Borivali had also claimed the Giles Shield (Under 14) title.

Notably, many players who featured in the Giles Shield at the beginning of the year transitioned to the Harris Shield, continuing their winning streak. Arjun Lotlikar led both teams, and the prize distribution ceremony saw



Jubilant Swami Vivekanand school boys celebrate after the match

the esteemed presence of India's former cricketer Dilip Vengsarkar and Cricket Club of India President Madhumati Lele.

At the conclusion of day 2, SVIS started their second inning at 1 run without loss, and they posted a formidable score of 219 runs in 40 overs,

with Yash Jambhulkar shining with a half-century. Having secured a 23-run lead in the first inning, SVIS set a target of 243 runs in 40

Best Batsman of Final Match- Vedant Nirmal (SVIS)			
2.	Best Bowler of Finals	Anuj Kore	(GEA)
3.	Best Fielder of Finals	Rohan Patil	(GEA)
4.	All Rounder	Yash Jambhulkar	(SVIS)
Overall Tournament Awards sponsored by Fanco			
1.	Best All-rounder	Shubham Palai	(333 runs in 4 matches) of Springfield School
2.	Best Batter	Ayush Shinde	(272 runs) General Education
3.	Best Bowler	Arnav Lad	of Swami Vivekanand
4.	Best Fielder	Mohd. Arman Khan	of Springfield School

overs against GEA. However, GEA managed to muster only 166 runs, losing 9 wickets in the process. Despite the resilient efforts of Rohan Patil (63) and Aayush Shinde (54), victory eluded them.

Nadim Menon, the cricket secretary of MSSA, deserves commendation for his dedicated efforts in steering the entire tournament since day-one. Currently, he's also overseeing another prestigious championship, the Giles Shield, which is currently taking place in the city.

Key Notes:

Arjun Lotlikar joins the elite ranks as only the second SVIS captain to secure both the Harris and Giles Shield titles, a feat previously accomplished by Siddesh Lad.

General Education Academy made a remarkable debut in the Harris Shield tournament and advanced all the way to the final.

The best coach award was given to Aniket Surve from General Education Academy, Chembur.

Paes, Amritraj in Intl Tennis Hall of Fame

Become the first Asian men to be inducted into the Hall of Fame

PTI / NEW DELHI

Former doubles world No. 1 Leander Paes and broadcaster and promoter Vijay Amritraj of India have become the first Asian men to be inducted into the International Tennis Hall of Fame.

Besides the duo, renowned journalist and writer Richard Evans have also been elected in the Ultimate Honour in Tennis.

Paes, an 18-time Grand Slam champion in doubles and mixed doubles, has been selected in the player category while Amritraj and United Kingdom's Evans are inductees in the contributor



category, which is considered for election every two years.

The contributor category recognises true pioneers, visionary leaders, or individuals/groups who have made a transcendent impact on the sport.

The Class of 2024 will be officially inducted into the International Tennis Hall of Fame on Saturday in New



port, Rhode Island.

Paes, Amritraj and Evans will join an elite group of 264 inductees from 27 nations - with India set to become the 28th nation represented in the Hall of Fame.

"It has been my life's honour to play for my country for over three decades in a sport that has given and taught me everything. This acknowledg-

ment is indeed the ultimate accolade for every tennis player. Induction into the International Tennis Hall of Fame belongs not just to me, but to our billion-plus Indians," Paes said.

"Receiving this honour culminates a professional journey of a lifetime, standing on the shoulders of greats and sets the tone for other youngsters in Asia and around the world."

During his three-decade career, Paes topped the world rankings in doubles and won 18 Grand Slam titles. With eight doubles Grand Slam titles and 10 in mixed doubles, he is one of only three men in tennis history to capture a career Grand Slam in both disciplines.

Paes is tied with his former partner, Hall of Famer Martina Navratilova, for the most mixed doubles major titles in history.

Gohil shines in CFCT's 2-0 victory

FPJ NEWS SERVICE / MUMBAI

CFCT (Community Football Club of India) came good in the second half, scoring two goals during this period to hand ICL Youngstars FC a 2-0 defeat in a Super Division match of the Mumbai Football Association (MFA) League 2023-2024 and played at the Neville D'Souza ground, Bandra on Wednesday morning.

After a barren first session CFCT's dashing striker Khush Gohil scored twice in a span of five minutes to secure the win. Gohil found success when he struck the first goal in the 58th minute and was again on target scoring the second goal in the 63rd

minute to complete the winning tally.

Result
Super Div: CFCT Under-23: 2 (Khush Gohil 2) bt ICL Youngstars FC 0
Aquatics meet
The GMAAA (Greater Mumbai Amateur Aquatic Association) annual Inter-school and junior college swimming championships will be held at Borivali's Mandpeshwar Civic Federation's swimming pool at Gymkhana Road, Prem Nagar on Saturday (Dec 16 & 17). All the city and suburban schools are expected to participate in this 2-day competition. For further details GMAAA Joint Secretary Kishore Shetty (98200 95537) may be contacted.

Kotak Mahindra Bank Limited
Registered Office: 27 BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051 Branch Office: 5th Floor, Adamas Plaza, 166/16, CST Road, Kurla, Santacruz (E) Mumbai-400098.

You the below mentioned borrower and co-borrowers have availed loan(s) from bank/financial institution more particularly described hereunder by mortgaging your immovable properties (securities) and defaulted in repayment of the same. Consequently to your defaults, your loans were classified as non-performing assets and said loans accounts alongwith all rights, titles & interests, benefits due/receivables have been assigned in favour of Kotak Mahindra Bank Limited vide separate deeds of assignment mentioned hereunder, the bank has pursuant to the said assignment and for the recovery of the outstanding dues issued demand notice under section 13(2) of the securitization and reconstruction of financial asset and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the borrower, co-borrowers, securities, lender, outstanding dues, demand notice sent under section 13(2) and amount claimed there under are given as under:

Name And Address Of The Borrower, Co-Borrowers, Loan Account No., Loan Amount	Details Of The Immovable Property	1. Name of Lender 2. Date of Assignment 3. Demand Notice Date 4. Amount Due In Rs.
Mr. Rajesh Achhehar Shah Son And Legal heir Of Late Achhehar Shah S.Mrs. Saraswati Rajesh Shah W/O Mr. Rajesh Achhehar Shah At: 103, Bhandari Ali, Daharu Road, Chinchani, Varor, Thane, Palghar, Maharashtra-401503 Also Both At: Nay Ambika Niwas, House No. 058, Bhandari Village, Varor, Taluka-Dahanu, Palghar, Maharashtra-401503 & M/s. Amul Shoppes Through It's Proprietor Mr. Rajesh Achhehar Shah At: Shop No. 13, Shree Sai Complex, Chitralaya, Baisai, Maharashtra-401501, Loan Account Number: HL/0027/H/13/100380 Loan Amount Sanctioned: Rs. 12,41,000/- (Rupees Twelve Lakhs Forty One Thousand Only).	All The Piece And Parcel Of Mortgage Property At Nav Ambika Niwas, Gram Panchayat Bearing House No. 0. 8. 5. R. C. C. Construction Admeasuring Area 900 Sq. Ft. I.E. 83.64 Sq. Mtrs. Built Up, Village Varor, Taluka Dahanu, Dist. Palghar 401503. Name Of The Mortgages: MR. Achhehar Shah (since Deceased)	1. Poonawalla Housing Finance Limited. 2.23.03.2022 3.28.11.2023 4. Rs. 8,30,685/- (Rupees Eight Lakh Thirty Thousand Six Hundred Eighty Five Only) Due And Payable As Of 24.11.2023 With Applicable Interest From 25.11.2023 Until Payment In Full
Mrs. Krishnavati Vijaypal Chauhan Wife & Legal heir Of Late Vijaypal Baburam Chauhan At: Flat No. 1, Ground Floor, Shakti Nagar Building No.40, Shree Vinayak Chhatrapati Shivaji Nagar Road No.4, Dahisar East, Mumbai-400068 & M/S Krishna Electric Hardware & Sanitary Store At: Shop No. 1417, Sanati Zopopatti, CSRD Road No.1, Dahisar, Mumbai-400068. Loan Account Number: HL/0027/H/13/100070 Loan Amount Sanctioned: Rs. 5,00,000/- (Rupees Five Lakh Only).	All The Piece And Parcel Of Flat No.1, Ground Floor, Shakti Nagar, Shree Vinayak Chhat. Ltd., Building No.40, Admeasuring Area 240 Sq. Ft. Built Up, Chhatrapati Shivaji Nagar Road No.4, C.T.S No. 1403,1405 & 1417 Of Village Dahisar, Taluka Borivali, Dist. Suburban District, In The Registration District And Sub-District Of Bombay City And Bombay Suburban, Mumbai-400068. Name Of The Mortgages: MR. Vijaypal Baburam Chauhan (since Deceased) & Mrs. Krishnavati Vijaypal Chauhan	1. Poonawalla Housing Finance Limited. 2.23.03.2022 3.28.11.2023 4. Rs. 8,30,685/- (Rupees Eight Lakh Thirty Thousand Six Hundred Eighty Five Only) Due And Payable As Of 24.11.2023 With Applicable Interest From 25.11.2023 Until Payment In Full

You the borrower and co-borrowers are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Date: 14.12.2023, Place: Mumbai, Thane & Palghar
Authorized Officer For Kotak Mahindra Bank Ltd.,

SVC CO-OPERATIVE BANK LTD.
(Multi-State Scheduled Bank)
HUMBLE & HOSPITABLE
THEIR SERVICE IS OUR PRIORITY

RECOVERY DEPARTMENT SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ EAST, MUMBAI-400 055. Tel No: 71999928/970/986/975.

POSSESSION NOTICE

WHEREAS the undersigned being the Authorized Officer of SVC Co-operative Bank Limited earlier known as The Shamraj Vithal Co-operative Bank Ltd., under The Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 24.11.2022 under Section 13 (2) of the said Act, calling upon, 1. Ms. Logic Electrical (Principal Borrower/Mortgagor) Prop : Mr. Sudesh Narayan Sarsolkar - Shop No. 3, Ground Floor, Shree Krupa, Plot No. 26, Sector - 19, Kamoth, Navi Mumbai - 410 209 2. Mrs. Shivani Sudesh Sarsolkar (Guarantor) - 1101, M. R. Grandure CHS, Plot No. 391 A, Sector 19, Kharghar, Navi Mumbai - 410 210 And / Or 601, Moreswar Plot No. 22, Sector 19, 44A, Seawoods, Nerul, Navi Mumbai - 400 706. 3. Mr. Sudhir Narayan Sarsolkar (Guarantor) - Shop No. 3, Ground Floor, Shree Krupa, Plot No. 26, Sector 19, Kamoth, Navi Mumbai - 410 209 4. Ms. Lovikk Electricals Private Limited (Corporate Guarantor) - Shop No. 3, Ground Floor, Shree Krupa, Plot No. 26, Sector - 19, Kamoth, Navi Mumbai - 410 209 to repay the amount mentioned in the said Notice being Rs. 20,32,852.60 (Rupees Twenty Lakhs Thirty Two Thousand Eight Hundred Fifty Two & Paise Sixty Only) as on 31.10.2022 together with contractual interest and legal & other incidental expenses with future interest prevailing from time to time from 01.11.2022 as mentioned in the said notice plus legal costs / charges etc till the date of payment, within 60 days from the date of receipt of the said Notice.

However the Borrowers / Mortgagors / Guarantors mentioned hereinabove having failed to repay the full amount with interest, notice is hereby given to the Borrowers/Mortgagors/Guarantors in particular and to the public in general that the Circle Officer Kalamboli, District - Panvel has taken physical possession of under mentioned secured asset and handed over the same to the undersigned Authorized Officer of SVC Co-operative Bank Ltd., today on 11.12.2023. The Principal Borrowers/Mortgagors/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SVC Co-operative Bank Limited, for an amount of Rs. 23,33,267.60 (Rupees Twenty Three Lakhs Thirty Three Thousand Two Hundred Sixty Seven & Paise Sixty Only) as on 30.11.2023 together with contractual interest and legal & other incidental expenses with future interest prevailing from time to time from 30.11.2023 at contractual rate plus legal costs / charges etc till the date of entire payment.

The Borrower's/Guarantor's/Mortgagor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of The Properties
Shop No. 3 area admsg about 16.72 Sq. Mtrs equivalent to 180 Sq. Ft. carpet area (20.07 Sq. Mtrs built up area) located on Ground Floor, in the building known as "Shree Krupa" of "Shree Krupa Co-operative Housing Society Ltd." constructed on the land bearing Plot No. 26, Sector 19, Village - Kamoth II, Taluka - Panvel, District - Raigad, Navi Mumbai - 410 209.

Date: 11/12/2023
Place: Kalamboli
Mr. Rohan R. Pai
Senior Manager-Authorised Officer
Legal & Recovery Department

MUMBAI DEBTS RECOVERY TRIBUNAL-II
(GOV. OF INDIA, MINISTRY OF FINANCE)
3rd Floor, MTNL Building, Near Strand Cinema, Colaba Market, Colaba, Mumbai-400 005.
ORIGINAL APPLICATION NO. 130 OF 2021
Eth. No. 14

SUMMONS

UNION BANK OF INDIA V/s. Applicant
M/S. VAIDEHI ENTERPRISES & ORS. Defendants
WHEREAS, OA No. 130/2021 was listed before Hon'ble Presiding Officer on 16.03.2021.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19 (4) of the Act, (OA) filed against you for recovery of debts of ₹ 3,48,10,887.64 (Application along with copies of documents, etc. annexed).

Whereas the Service of Summons could not be effected in the ordinary course of manner and whereas the Application for substitute service has been allowed by this Tribunal.

In accordance with sub-Section (4) of Section 19 of the Act, you, the Defendants are directed as under:-

- (i) To show cause within 30 (Thirty) days of the service of summons as to why relief prayed for should not be granted;
- (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the original application;
- (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under Serial Number 3A of the Original application, pending hearing and disposal of the application for attachment of properties;
- (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and / or other assets and properties specified or disclosed under Serial Number 3A of the Original Application without the prior Approval of the Tribunal;
- (v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.
- (vi) You are directed to appear before this tribunal in person or through and advocate and file Written Statement on 28.02.2024 at 11.00 a. m. and show cause as to why reliefs prayed should not be granted.
- (vii) Take notice that in case of default, Applicant will be heard, and the case shall be decided in your absence.

Given under my hand and the seal of this tribunal on this date 9th Day of Feb. 2023.

Registrar DRT-II, Mumbai

Name & Address of all the Defendants :-
(1) VAIDEHI ENTERPRISES : Office No. 202, 2nd Floor, B Wing, Dynasty Business Park, Andheri-Kurla Road, Chakala, Andheri (E), Mumbai-400 069. And also at: 3021, 3rd Floor, World Trade Center, Near Udhna Circle, Ring Road, Surat, Gujarat-395 002.
(2) SURESH GOVAL : Flat No. 501, Dev Prayag Apartment, Opposit Tara Panch. Bhavan, City Light Road, Icothanah Road, Surat, Gujarat-395 022. And also at: Shop No. 410, 3rd Floor, Astha Capital, VIP Road, Vesu, Surat, Gujarat-395 009.
(3) AJAY TARACHAND BHOOTRA : B-504, Vasupujya Apartment, L. P. Savani Road, Adajan, Surat, Gujarat-395 009. And also at: 815, 8th Floor, D-Building, Shiv Residency, Village : Bhinrad, Surat, Gujarat-395 017.

Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the borrower(s) and the public in general, that the undersigned has taken symbolic possession of the property described herein below in exercise of the powers conferred on him under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Rules 2002 on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers' /borrowers' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Name of borrower(s) & Loan Account No.	Description of property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	Outstanding Amt. as on Date of Demand Notice
Mr. Shankar Ratan Balsure Mrs. Sanjivani Shankar Balsure 20004110002069	All that piece and parcel of the immovable property admeasuring about 665 Sq.ft built up situated at Flat No.105 1st Floor, Rayaan Palace, Constructed in City Survey No.463, Village Nagothane, Ta: Roha, Dist: Raigad and bounded by: North: Water Pond of Gram Panchayat Nagothane, East: Cts No. 437 and Compound of Masjid, West: Property of Shri Coudhary Cts No.459, South: Grampanchayat Road	14.07.2023	08.12.2023	Rs.19,98,094.23
Mr. Santosh Laxman Waje Mrs. Sakshi Santosh Waje 20004110001975	All that piece and parcel of the immovable property Residential Flat admeasuring about 52.97 Sq.mtr situated at Final Plot No.10, Hissa No.2/2, One A wing, Flat No.A/06, 1st Floor, Suyadarshan Chs No.1, Near Cinema Hall, Shantinagar, At-Po-Nagothane, Ta: Roha, Raigad and bounded by: North: Staircase, East: Road, West: A wing Flat No.5, South: B wing Flat No.7	14.07.2023	08.12.2023	Rs.6,48,288.23
Mr. Vinod Chatarbhuj Parmar Mr. Chatarbhuj Narsaji Parmar 20004110000730, 20004110000731	All that piece and parcel of the immovable property situated at Flat No.101 area admeasuring 485 sq.ft and Flat No.102 area admeasuring 440 sq.ft built up, 3rd Floor, Om Mauli Complex, City Survey No.874, Village Nagothane, Ta: Roha, Dist: Raigad-402106 and bounded by: North: Open Space (Grampanchayat Road), East: Flat No.103, West: Open Space, South: Staircase	14.07.2023	08.12.2023	Rs.21,40,352.96 (aggregating amount)

Place: Raigad
Date: 14/12/2023
Authorised Officer
Bandhan Bank Limited

Union Bank of India
यूनियन बैंक ऑफ इंडिया

(A Govt. of India Undertaking)
OSHWARA
Union Bank of India, Oshiwara,
Saraf Kaskar Industrial Estate, S. V. Road,
Oshiwara Jogeshwari (W), Mumbai 400102

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s, that the below described immovable property mortgaged / charged to Secured Creditor, the possession of which has been taken by the Authorised Officer of Union Bank of India, Oshiwara Jogeshwari Branch (541991) (Secured Creditor) will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WATEVER THERE IS" basis on 29.12.2023, for recovery of Rs.15,06,287/- (Rupees Fifteen Lakhs Six Thousand Two Hundred and Eighty Seven only), together with interest at contractual rate due to the Union Bank Of India, Oshiwara Jogeshwari Branch (541991), being Secured Creditors from M/s. Omega Pharma Machinery, Mr. Kamraj Veerappan, (Mortgagor) Ms. Malarevee Kamraj (Mortgagor). The details of the description of the properties for auction, reserve price, EMD, date and time of auction, bid amount are mentioned as under

PROPERTY DESCRIPTION
Gala No. 208, 2nd floor, Merchant Industrial Estate No. 6, Near Gofani Naka, Village - Waliv, Vasai (E), Palghar 401208

RESERVE PRICE Rs. 19,95,000.00 (Rupees Nineteen Lakhs Ninety Five Thousand only)

EMD Payable Rs. 1,99,500.00 (Rs. One Lakhs Ninety Nine Thousand Five Hundred only)

Date & Time of Inspection of above properties: 26.12.2023, 12.00 PM to 3.00 PM

Contact details for Inspection of Properties <+8052423912> <+Puskal Kumar>

Last Date for Submission of EMD Amount is: 28.12.2023 before 5.00 PM.

Date of E-Auction and Time: 29.12.2023 10:00 AM to 05:00 PM

For detailed terms and conditions of sale please refer to the link provided in Secured Creditor's website i.e., www.unionbankofindia.co.in or service providers website www.msbccommerce.com Further intending bidders can also collect a copy of the detailed terms & conditions from the Authorized officer in the above mentioned address.

STATUTORY 30/15 DAYS SALE NOTICE UNDER RULE 8(6) / Rule 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice under Rule 8(6) / Rule 9 (1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

Place : - Mumbai
Date : - 12, 12, 2023
Chief Manager & Authorized Officer

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BLOSSOM GROCERY & FOODS INDIA PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Blossom Grocery & Foods India Private Limited
2.	Date of incorporation of corporate debtor	19-07-2007
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2007PTC172502
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 1508, Satt Pizta Plot No.

